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ASSAM ACT II OF 1974

(Received the assent of the Governor on the 23rd January, 1974)

THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES
AND ALLOWANCES (SECOND AMENDMENT) ACT, 1973

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An

Act

**further to amend the Assam Legislative Assembly Members
Salaries and Allowances Act, 1958**

Preamble, Whereas it is expedient further to amend the Assam Act
Assam Legislative Assembly Members' Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing.

It is hereby enacted in the Twenty-fourth Year
of the Republic of India as follows:—

Short title
extent and
commence-
ment.

1. (1) This Act may be called the Assam Legislative Assembly Members' Salaries and Allowances (Second Amendment) Act, 1973.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force with effect from the 14th day of May, 1973

Amendment
of Section 4
of the Assam
Act XIV of
1958.

2. In section 4 of the principal Act as amended by the subsequent amendment Act of 1973, for sub-section (1) the following shall be substituted, namely :—

“(1) Daily allowance at the rate of Rupees thirty per day when his attendance is required at Dispur during the Sessions of the Assembly or during the meetings of any Committee of the House of which he is a member and daily allowance at the rate of Rupees seventeen and paise fifty per day in all other cases:

Provided that if a Member's attendance is required in Shillong in connection with his duties as a Member, he shall be entitled to daily allowance at the rate of Rupees thirty per day.

Provided further that a Member may, if he so desires, forego, either in full or in Part the aforesaid daily allowance of Rupees thirty in the manner to be prescribed by Rules made by the State Government in this behalf."